

Re-examination of Bharati's direct Reduction Process

726. SHRI RAJDEO SINGH :

SHRI CHANDRA SHEKHAR SINGH :

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that an Indian Scientist has developed a process known as "Bharati's direct reduction process" which will make possible to reduce steel production costs from Rs. 180 per ton to Rs. 5 per ton or less; and

(b) if so, whether Government propose to re-examine and adopt this process to give the country a tremendous economic leap forward in steel production?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) Bharati's concept of direct reduction of iron ore has been examined by an Expert Committee set up by Government and it has also been commented upon by several scientists and technologists of this country and they have come to the conclusion that his process is not technically feasible.

(b) Does not arise.

Representation of India on U. N. Disarmament Committee

727. SHRI RAJDEO SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India is represented on the Disarmament Committee or U. N. O.;

(b) if so, whether our representative along with eleven representatives from eleven non-aligned States has put forward a joint memorandum on the prohibition of the development, production and stock-piling of Chemical weapons in September last; and

(c) if so, the reactions of the Disarmament Committee, if any now in session in Geneva?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The Group of Twelve, which includes India, of the Conference or

the Committee on Disarmament (CCD), presented to the CCD on September 28, 1971 a Joint Memorandum on 'the prohibition of the development, production and stockpiling of Chemical Weapons and on their destruction'.

(c) The CCD which is currently in session has under active consideration the question of working out a Convention on 'the prohibition of the development production and stockpiling of Chemical Weapons and on their destruction' taking into account all the proposals and suggestions including the above Joint Memorandum which have been either already made or would be made during the course of discussion by members of the CCD

बोनस सूत्र

728. श्री लालजी भाई : क्या भ्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय द्वारा निर्धारित बोनस सूत्र की मुख्य बातें क्या हैं ;

(ख) किन-किन सरकारी उपक्रम तथा विभागों में उक्त सूत्र को अभी तक क्रियान्वित नहीं किया गया है, और

(ग) सरकारी तथा गैर सरकारी दोनों ही क्षेत्रों में इसका कठोरता से पालन कराने के लिए कौन से कदम उठाये जा रहे हैं ?

भ्रम और पुनर्वासि मंत्री (श्री आर० के० चाडिलकर) (क) से (ग). स्पष्टतः प्रश्न में उक्त तदर्थ फार्मूले की ओर निर्देश लिया गया है जो बोनस मुगलान अधिनियम, 1965 के अर्द्धांश देय न्यूनतम बोनस के अतिरिक्त 1% से लेकर 4-1/3% तक वर्गीकृत अधिमो की अदायगी के लिए सितम्बर, 1971 में बम्बई में बनाया गया था। यह फार्मूला अधिनियम में सम्बन्धित सशोधनों के सम्बन्धित रहने तक उच्चतर न्यूनतम बोनस की मांगों को पूरा करने के लिए तयार किया गया था। इसमें सांख्यिक बल नहीं है, परन्तु फिर भी सरकारी और